

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. CP/314(MB)2021

IN THE MATTER OF

Shashi Sehgal

... Petitioner

Vs

Trent Limited

... Respondent

Section 59 of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Amit Goel (VC)

For the Respondent: None present

ORDER

CP/268(MB)2021 – Despite service, there is no representation on behalf of the respondent. In the interest of justice, one last opportunity is granted to the respondent to file their reply before the next date by serving advance copy to the counsel for the petitioner. Adjourned to **15.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/